

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 728 of 2004

Jabalpur, this the 13th day of April, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Sanjay Badhe Applicant

(By Advocate – Shri Pradeep Dwivedi on behalf of Smt. S. Menon)

V e r s u s

General Manager, West Central
Railway, Jabalpur,

and others. Respondents

(By Advocate – Shri M.N. Banerjee for respondents Nos. 1 to 3 and
Shri S.P. Sinha for respondents Nos. 4 & 5)

O R D E R (Oral)

By Madan Mohan, Judicial Member –

Heard the learned counsel for the parties.

2. The learned counsel for the respondents stated that the relief claimed by the applicant has already been granted to him. He has produced a copy of the order dated 31st March, 2005, whereby the applicant has been relieved on transfer on 13th October, 2003 with instruction to report at Puna. Since the relief claimed by the applicant has already been granted to him the present Original Application has become infructuous. Accordingly, the Original Application is dismissed as infructuous. However, the applicant is given liberty to file a fresh OA if he still feels aggrieved and so advised.

3. The Registry is directed to supply the copy of memo of parties to the concerned parties, while issuing the certified copies of this order.


(Madan Mohan)
Judicial Member

“SA”